

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

ORIGINAL APPLICATION NO.289/2009

Date of decision: 08.07.2011

HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER.

Jitendra Joshi S/o Late Shri Rajnikant Joshi, aged about 33 years, by caste Joshi, R/o village & Post Chhinch, Tehsil Bagidora, District Banswara. Father of applicant worked on the post of Postman under office of respondent No.6.

: Applicant.
Rep. By Mr. Bharat Devasi, Counsel for the applicant.

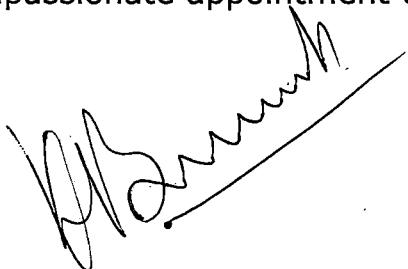
Versus

1. The Union of India through the Secretary, Government of India, Ministry of Communication, Department of Post, Dak Tar Bhawan, New Delhi.
2. The Chief Postmaster General, Rajasthan Circle, Jaipur.
3. The Assistant Postmaster General (Staff & Vigilance), O/o Chief Postmaster General, Rajasthan Circle, Jaipur.
4. The Postmaster General, Rajasthan Southern Region, Ajmer.
5. The Superintendent of Post Offices, Dungarpur Division, Dungarpur.
6. The Chief Postmaster, Head Post Office, Banswara.

: Respondents.
Rep. By Mr. M.S. Godara, proxy counsel for
Mr. Vinit Mathur, Counsel for the respondents No.1 to 5.
None present for respondent No.6

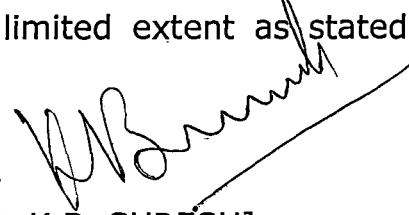
ORDER (ORAL)
Per Dr. K.B. Suresh, Judicial Member.

I have heard the learned counsels for both the sides. It would appear that after due consideration, for the first time, by Annexure-A/1 letter dated 18.09.2009, the applicant was found ineligible for the compassionate appointment on the ground that on



assessment of the financial condition of the family of the deceased did not find them in indigent condition comparatively sufficient enough to grant him compassionate appointment. It would appear by Annexure-A/7 that the respondents were marshalling the vacancies, which is to be allocated for the compassionate appointment as a group. It appears that it is an appropriate methodology of processing but at the same time he is entitled to two more similar consideration. Therefore, the matter is remitted back to the respondents for considering his cause for two more chances as well, and if he be found sufficiently indigent on a comparative basis be offered an appointment under the extant rules.

2. The O.A. is, thus, allowed to the limited extent as stated above. No order as to costs.


[DR. K.B. SURESH]
Judicial Member